



Central Administrative Tribunal

Jammu Bench, Jammu

Hearing through video conferencing

TA No. 62/00124/2020

This the 2nd day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Mohd. Kabir S/o Sh. Mohd. Shafi R/o Nagrota Tehsil & District Rajouri.

.....Applicant

(Advocate: Ms. Surinder Kaur)

Versus

1. State of Jammu and Kashmir through Chief Secretary, Government of J&K Civil Secretariat, Jammu.
2. Commissioner/Secretary to Government, Technical Education, Govt. of J&K Civil Secretariat, Jammu.
3. Director General of Youth Services & Sports Department M.A. Stadium, Jammu.
4. Jammu and Kashmir State Services Selection Board, though its Chairman, Sehkari Bhawan, Rail Head Complex, Jammu.
5. Chairman, Jammu and Kashmir State Services Selection Board Sehkari Bhawan, Rail head Complex, Jammu.

6. Secretary, Jammu and Kashmir State Services Selection Board, Sehkari Bhawan, Rail head Complex, Jammu.
7. Administrative Officer, Jammu and Kashmir State Services Selection Board, 1-D/C Green Belt Park Gandhi Nagar, Jammu.
8. Bikramjeet Singh S/o Sham Singh R/o Bathuni District Rajouri.
9. William Kapoor D/o Sh. Sardari Lal Kapoor R/o Poonch.
10. Vishal Singh Jamwal S/o Sh. Shashipal Singh Jamwal R/o H. No. 120, Old Bakshi Nagar, Jammu.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (A)

1. Learned counsel for the applicant submits that applicant does not want to pursue his OA.
2. In view of submission of learned counsel for the applicant, the O.A. is dismissed becoming infructuous. No order as to costs.

**(Mr. Anand Mathur)
Member(A)**

**(Rakesh Sagar Jain)
Member (J)**

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